

of Computer and Allied Sciences (RAGNICAS) The Government is yet to take a decision in the matter, including the location.

[Hindi]

**Dues Outstanding against State Governments**

537 SHRI RAMCHANDRA VEERAPPA : Will the Minister of DEFENCE be pleased to state :

(a) the details of the action taken by the Government to recover the outstanding dues from the various States which have used IAF aircraft and helicopters for the Chief Ministers and the other Ministers, and

(b) the States which have fully or partially paid such dues?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU) : (a) and (b) The respective State Governments are being reminded at frequent intervals. As a result, an amount of Rs 6.78 crores has been recovered from the State Governments/Union Territories during the first quarter of 1996-97. Details of outstanding as on 30.6.96, against the State Governments/Union Territories are given in the enclosed statement.

**STATEMENT**

*Details of Outstanding Payments towards the Airlift Charges from the State Govts. U.T. Adms. as on 30.6.1996*

S No	Name of the States	Amount outstanding (in Rs)
1	2	3
1	Assam	16,57,865/-
2	Andhra Pradesh	21,09,343/-
3	Arunachal Pradesh	7,07,79,047/-
4	Bihar	16,25,000/-
5	Delhi	3,81,062/-
6	Gujarat	2,13,33,333/-
7	Himachal Pradesh	90,19,166/-
8	Jammu and Kashmir	1,12,95,411/-
9	Karnataka	65,000/-
10	Kerala	32,82,508/-
11	Manipur	41,11,409/-
12	Meghalaya	20,64,870/-
13	Mizoram	14,53,217/-
14	Nagaland	35,52,096/-
15	Orissa	5,76,677/-
16	Punjab	10,78,344/-

1	2	3
17	Rajasthan	1,21,60,418/-
18	Sikkim	6,42,884/-
19	Tamil Nadu	47,11,374/-
20	Tripura	5,00,084/-
21	Uttar Pradesh	81,697/-
22	West Bengal	1,03,55,916/-
23	Andaman and Nicobar	1,15,69,227/-
Total		17,44,05,948/-

[English]

**Indian Fishermen in Custody of Pakistan and Bangladesh**

538. SHRI MOHAN RAWALE : Will the Minister of EXTERNAL AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 1122 on December 4, 1995 regarding Indian fishermen in custody of neighbouring countries and state

(a) the efforts made by the High Commission of India in Pakistan and Bangladesh to get release Indian fishermen in custody there and the outcome thereof,

(b) the number of such fishermen who have since been released from the custody of Pakistan and Bangladesh and repatriated to India,

(c) the number of Indian fishermen still languishing in jails in Pakistan and Bangladesh as on June 30, 1996, and

(d) the efforts being made to get them released and repatriated?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I.K. GUJRAL) : (a) The Government is making sustained efforts to seek the release of all the Indian fishermen presently in Pakistan and Bangladesh custody. With regard to Pakistan, the Government have also agreed to Pakistan's proposal for holding technical level talks on the subject and are awaiting Pakistan's response regarding the dates and venue for the talks.

(b) As a result of Government's efforts 17 fishermen were released from Pakistani jails and repatriated to India during the last three years. In Bangladesh, as per information available fishermen who are caught by Bangladesh authorities are detained for a period of one month and then sent back to India.

(c) In Pakistan, 198 Indian fishermen are in the custody as on 30.6.96. For Bangladesh, data on the exact number of fishermen in custody of local authorities is not available as the information regarding the release of the fishermen from jails and

their expulsion is not provided regularly to the High Commission of India.

(d) Government has taken up with the Governments of Pakistan and Bangladesh all known instances of apprehension of Indian fishermen and has sought their release and repatriation.

[Translation]

#### Fake Universities

539. SHRI SATYA DEO SINGH : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether a large number of fake universities and institutions are functioning in the country;

(b) if so, the names of such fake universities/institutions;

(c) whether the Government have already initiated action against the fake universities;

(d) if so, the details thereof; and

(e) the measures proposed to be taken by the U G C so that such fake institutions do not crop up in future?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA) (a) and (b). According to the information furnished by the University Grants Commission (UGC), the number of institutions styling themselves as universities is 20 but Association of Indian Universities (AIU) have informed that there are 36 self-styled universities. There are 20 universities common to both the list. A list of fake universities as circulated by the University Grants Commission is given in the statement enclosed.

(c) to (e). The University Grants Commission, the Association of Indian Universities and the Monopolies and the Restrictive Trade Practices Commission keep watch on the existence of fake universities functioning in violation of the UGC Act, 1956. As soon as information about the existence of fake universities comes to the notice of UGC, the promoters/office bearers of such self-styled/fake universities are informed of the relevant provisions of the UGC Act. They are also advised to disassociate the use of expression 'University' and also stop awarding degrees/diplomas. The concerned State Governments are also requested to conduct enquiries regarding the functioning of such fake universities. Cases of bogus institutions issuing fake degrees to students are brought to the attention of MRTTP Commission by UGC with the request to initiate necessary action under MRTTP Act. UGC warn the general public through press releases about fake universities. The last press note was issued by the

UGC on 2nd July, 1996. A list of fake universities is also sent to all the universities/State Governments by UGC for wide publicity in States/Universities regularly. Recently, UGC has set up a Special Cell to deal with matters relating to functioning of fake universities in the country.

The MRTTP Commission has asked Director General (I and R) to carry out investigation in respect of certain alleged fake universities under MRTTP Act, 1969. Association of Indian Universities (AIU) produces extensive literature on the recognised university courses/education through various Handbooks for the benefit of the students and others. AIU issues notification from time to time in 'Employment News' informing the students to ascertain the position on the standing of self-styled universities/institutions from it.

Government has already introduced an amendment Bill to UGC Act, 1956 in the Parliament on 2nd June, 1995. For contravening the provisions of Sections 22 and 23 of the UGC Act, the amendment Bill provides for imprisonment for a term of not less than 6 months which may extend up to rupees 10 00 lakhs. The proposed punitive provisions could also be applicable to any association or body of individuals, every member of association or other body willfully conniving in violating the provisions of the University Grants Commission Act

#### STATEMENT

##### *Fake Universities*

1. Maithili University/Vishwavidyalaya, Dharbhanga, Bihar
2. Mahila Gram Vidyapith/Vishwavidyalaya, (Women's University), Prayag, Allahabad (U.P.)
3. Varanaseya Sanskrit Vishwavidyalaya, Varanasi (U.P.)
4. Commercial University Ltd., Darya Ganj, Delhi
5. Indian Education Council of U.P., Lucknow (U.P.)
6. Gandhi Hindi Vidyapith, Prayag, Allahabad (U.P.)
7. National University of Electro Complex Homeopathy, Kanpur
8. Netaji Subash Chandra Bose University (Open University), Achaltal, Aligarh (U.P.)
9. Shrimati Mahadevi Verma Open University, Mughal Sarai, (U.P.)
10. D.D.B. Sanskrit University, Putur, Trichi, Tamil Nadu.
11. Bharatiya Siksha Parishad (U.P.), Open Vishwavidyalaya, Lucknow (U.P.)
12. Arya University, Srinagar (J and K).
13. St. John's University, Kishanattam, Kerala.
14. National University, Nagpur.